



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 12 सितम्बर, 2024 / 21 भाद्रपद, 1946

हिमाचल प्रदेश सरकार

PERSONNEL DEPARTMENT
(AP-II)

NOTIFICATION

Shimla-171 002, the 27th August, 2024

No. Per (AP.B)-B(11)-1/2015.—In exercise of the powers conferred by proviso to Article 309 of the Constitution of India and in supersession of this Department's notification of even 126—राजपत्र / 2024—12—09—2024 (5775)

number dated 20th May, 2022 and notification no. Per (CR)-B (11)-2/2020- Vol-II, dated 28-09-2021, except as respect things done or omitted to be done before such supersession, the Governor, Himachal Pradesh, is pleased to make the following Rules, namely:—

1. Short title, commencement and application:—

- (1) These rules may be called the Himachal Pradesh (Annual Performance Appraisal Report) for Officers/Officials Rules, 2024.
- (2) They shall come into force from the date of their publication in the Rajpatra (e-Gazette), Himachal Pradesh.
- (3) These rules shall apply to all Group A and Group B officers of Government of Himachal Pradesh, except officers of the All India Services.
- (4) These rules shall apply to such other group of Officers/Officials as may be specified by the Government by a notification issued in this behalf.

2. Definitions:—In these rules, unless the context otherwise requires,—

- (a) **“accepting authority”** means the authority which supervises the performance of the reviewing authority as may be specifically empowered in this behalf by the concerned Administrative Department;
- (b) **“annual performance appraisal report”** means the performance appraisal report referred to in rules 4 and 5;
- (c) **“administrative department”** means the Department in the Government of Himachal Pradesh in terms of the Business of the Government of Himachal Pradesh (Allocation) Rules, 2021;
- (d) **“competent authority”** means the authority as mentioned in sub-rule 7 of rule 9 to decide the representation of the Officer/Official Reported upon against performance appraisal report disclosed to the Officer/Official;
- (e) **“Government”** means the Department of Personnel, Government of Himachal Pradesh;
- (f) **“performance appraisal dossier”** means the compilation of the performance appraisal reports written, referred to in rule 3, and includes such other documents as may be specified by the Government, by general or special order, in this behalf;
- (g) **“referral board”** means a board consisting of such officers designated by the Government as specified in **Schedule-3** or by a notification issued by respective Administrative Department in this behalf;
- (h) **“reporting authority”** means such authority or authorities supervising the performance of the Officer/Official reported upon as may be specifically empowered in this behalf by the concerned Administrative Department;

- (i) **“reviewing authority”** means such authority or authorities supervising the performance of the reporting authority as may be specifically empowered in this behalf by the concerned Administrative Department;
- (j) **“Schedule”** means the Schedule annexed to these rules;

3. **Maintenance and custody of annual performance appraisal dossier:—**

A comprehensive performance appraisal dossier shall be maintained for each Officer/Official by the concerned Administrative Department in the manner specified under these rules and the performance appraisal dossier shall consist of the documents specified in **Schedule-1**.

4. **Form of the annual performance appraisal report:—**

The reporting authority shall write the performance appraisal report in such form as may be specified by the Government in **Schedule-2** and the officer/official reported upon and the reporting, reviewing and accepting authority shall ensure that the portions of the forms which are to be filled in by them are completed by them within the time limit specified in this behalf by the Government:

Provided that the Government may make such additions in the form or the cut-off dates so specified as may be considered necessary or desirable:

Provided further that the annual performance appraisal report shall also be written in such form as may be specified in this behalf by the Government for the Officers/Officials on deputation:

Provided also that the annual performance appraisal report shall also be written for Officers/Officials who are on training or study leave in such form as may be specified in this behalf by the Government.

5. **Performance appraisal reports:—**

- (1) An annual performance appraisal report assessing the performance, character, conduct and qualities of every Officer/Official shall be written for each financial year or as may be specified by the Government in the **Schedule-2**:

Provided that an annual performance appraisal report may not be written in such cases as may be specified by the Government, by general or special order:

Provided further that if a performance appraisal report for a financial year is not recorded by 31st of December of the year in which the financial year ended, no remarks may be recorded thereafter and the officer/official may be assessed on the basis of the overall record and self-assessment for the year, if he has submitted his self-assessment on time.

- (2) Subject to the provisions of sub-rule (4), a performance appraisal report shall also be written when either the reporting authority or the Officer/Official reported upon relinquishes charge of the post or superannuates, and, in such a case, it shall be written at the time of the relinquishment/superannuation or ordinarily within one month of such relinquishment/superannuation.

(3) Where more than one performance appraisal reports are written on an Officer/Official during the course of a financial year each such report shall indicate the period to which it pertains:

Provided that only one report shall be written on an Officer/Official for a particular period during the course of the financial year:

Provided further that if the Officer/Official occupies more than one post on additional charge basis, the concerned Administrative Department shall identify the post (substantive or additional charge) to report or review, well in advance of the relevant assessment year.

(4) In general, one person shall write the performance appraisal reports in the capacity of reporting, reviewing, or accepting authority for a given period of time:

Provided that if more than one person supervises the performance of the member of Service for a given period of time, the concerned Administrative Department shall identify the persons to report or review well in advance of the relevant assessment year.

(5) Where the reporting authority has not seen, but the reviewing authority has seen the performance of an Officer/Official **for at least three months** during the period for which the annual performance appraisal report is to be written the reviewing authority shall write the performance appraisal report of any such Officer/Official for any such period.

(6) Where, both the reporting authority and the reviewing authority have not seen and the accepting authority has seen, as referred to in sub-rule (4), the performance of any such Officer/Official, the accepting authority shall write the performance appraisal of any such Officer/Official during such period.

(7) Where the reporting authority, the reviewing authority and the accepting authority have not seen the performance of an Officer/Official for atleast three months during the period for which the report is to be written, the respective Administrative Department shall make an entry to that effect in the annual performance appraisal report for any such period.

(8) Notwithstanding anything contained in sub-rules (1), (2), (5) and (6), it shall not be competent for the reporting authority, the reviewing authority or the accepting authority to write an annual performance appraisal report where the authority reporting/reviewing/accepting the performance appraisal report is a government servant, after one month of his retirement from service; and in other cases, after one month of the date on which he demits office;

Explanation:—

(I) For the purposes of this rule, “**a Minister**” shall not be construed as having demitted the office if he continues to be a Minister in the Council of Ministers with a different portfolio or in the Council of Ministers immediately reconstituted after the previous Council of Ministers of which he was a Minister with the same or a different portfolio provided that the Chief Minister continues in office.

(II) A Minister shall be deemed to have demitted the office where pursuant to fresh elections, a new Council of Ministers has been reconstituted, even if the Minister who

was in the earlier Council of Ministers finds a place in the new Council of Ministers with the same or different portfolio.

6. Review of the performance appraisal report:—

(1) The reviewing authority shall record his remarks on the annual performance appraisal report, within the timeframe specified in the **Schedule-2**.

(2) Where the report is written by the reviewing authority under sub-rule (5) of rule 5, or where the reviewing authority has not seen, and the accepting authority has seen, the performance of an Officer/Official for atleast three months during the period for which the annual performance appraisal report is written, the accepting authority shall review the annual performance appraisal report of any such member for any such period within the time frame specified in the **Schedule-2**.

(3) It shall not be competent for the reviewing authority, or the accepting authority, to review/accept any such performance appraisal report unless it has seen the performance of the Officer/Official **for atleast three months** during the period for which the report has been written, and in every such case an entry to that effect shall be made in the annual performance appraisal report.

7. Acceptance of the Annual Performance Appraisal Report:—

(1) The accepting authority shall, within the timeframe specified in **Schedule-2**, record his remarks on the annual performance appraisal report and may accept it, with such modifications as may be considered necessary, and countersign the report:

Provided that where the accepting authority has not seen the performance of any Officer/Official for at least three months during the period for which the performance appraisal report has been written, it shall not be necessary for the accepting authority to accept any such report and an entry to this effect shall be made in the performance appraisal report.

(2) When the performance appraisal report be not written or revised.— Notwithstanding anything contained in rule 5 or rule 6, where the accepting authority writes or reviews the performance appraisal report of any Officer/Official, it shall not be necessary to review or accept any such report.

8. Communication of the annual performance appraisal report to the respective Administrative Department:—

A certified true copy of the annual performance appraisal report shall be sent to the respective Administrative Department in case of an officer/official working on secondment/ deputation basis outside the cadre and the APAR is recorded manually and not electronically.

9. Disclosure of performance appraisal report to the Officer/Official Reported upon and procedure for representation to the Referral Board:—

(1) The full annual performance appraisal report, including the overall grade and assessment of integrity, shall be disclosed to the officer/official reported upon after

finalisation by the accepting authority to enable the Officer/Official Reported upon to represent his case.

(2) The officer/official reported upon may have the option to give his/her comments on the annual performance appraisal report in writing to the accepting authority within **fifteen days** of the receipt of the Annual Performance Appraisal Report.

(3) The comments shall be restricted to the specific factual observations contained in the Annual Performance Appraisal Report leading to the assessment of the officer/official in terms of accomplishment of annual work plan, other attributes of work output and personal/functional attributes.

(4) The accepting authority shall within fifteen days from the date of receipt of comments from the officer/official reported upon forward the same to the reviewing and the reporting authority and call for their views on the comments and the comments of reporting and reviewing authority are required to be sought even if they have retired or demitted or relinquished office, and in case the comments of reporting and reviewing authority are not received within fifteen days from the date of receipt, it shall be presumed that reporting and reviewing authority have no comments to offer.

(5) The reporting authority shall, within fifteen days of receipt of comments from the officer/official reported upon forward his own views on the comments to the reviewing authority failing which it shall be presumed that he has no views thereon.

(6) The reviewing authority shall forward the comments of the officer/official reported upon alongwith the views of the reporting authority and his own views to the accepting authority within fifteen days of receipt of the views of the reporting authority.

(7) If the accepting authority is of a level below the Minister (including the Chief Minister), then the competent authority to decide the representation shall be one level higher than the accepting authority and in such cases the accepting authority shall forward the comments of the Officer/Official reported upon alongwith the views of the reporting authority, reviewing authority and his own views to the competent authority within fifteen days of receipt of the views of the reviewing authority, and the comments of the accepting authority are required to be sought even if he has retired or demitted or relinquished office.

(8) The competent authority shall consider the comments of the officer/official reported upon, the views of the reporting authority, reviewing authority and accepting authority and after due consideration, the competent authority may accept them and modify the performance appraisal report with a speaking order and the final grading shall be communicated to the officer/official reported upon within fifteen days of receipt of the views of the accepting authority.

(9) If the accepting authority is the Minister (including the Chief Minister), then the competent authority to decide the representation will be the accepting authority himself and in such cases, the accepting authority shall consider the comments of the officer/official reported upon, the views of the reporting authority and the reviewing authority and after due consideration may accept them and modify the performance appraisal report accordingly and the decision and final grading shall be communicated to

the officer/official reported upon within fifteen days of receipt of the views of the reviewing authority, and the comments of the reporting and the reviewing authority are required to be sought even if he has retired or demitted or relinquished office.

(10) If the competent authority has not seen the work for the reporting period, the representation shall be referred to the Referral Board.

(11) In case the officer/official reported upon chooses to represent against the final assessment conveyed to him according to this procedure, he may represent his case through the accepting authority for a decision by the Referral Board, as specified in the **Schedule-3 or a notification issued by the respective Administrative Department**, within one month, provided that such representation shall be confined to errors of facts.

(12) The representation of the officer/official reported upon along with the views of the reporting authority, the reviewing authority and the accepting authority shall be forwarded to the Referral Board on the request of the Officer/Official Reported upon within a period of fifteen days of receipt of communication.

(13) The Referral Board shall consider the representation of the officer/official reported upon in the light of the comments of the reporting authority, the reviewing authority, the accepting authority and the competent authority and confirm or modify the performance appraisal report, including the overall grade and the decision of the Referral Board shall be confined only to errors of facts and the decision of the Referral Board shall be final:

Provided that where the representation has been sent to the Referral Board when the competent authority has not seen the work of the officer/official reported upon, the Referral Board shall consider the representation of the officer/official reported upon in the light of the comments of the reporting authority, the reviewing authority and the accepting authority and confirm or modify the performance appraisal report, including the overall grade and the decision of the Referral Board shall be in respect of both factual observations and errors of facts and the decision of the Referral Board shall be final and the final grading shall be communicated to the officer/official reported upon within fifteen days of receipt of the decision of the Referral Board.

(14) In case an entry or assessment is upgraded or downgraded, reasons for the same shall be recorded in the annual performance appraisal report.

(15) The entire performance appraisal report, including the overall grade, shall thereafter be communicated to the officer/official reported upon which shall conclude the process of assessment and no further representation of any kind shall be entertained thereafter.

10. Memorial against Assessment:—

Nothing in these rules shall be deemed to preclude an officer/official from making a memorial within the period of **ninety days** to the Governor on the Annual Performance Appraisal Report, as provided under the Central Civil Services (Classification, Control and Appeal) Rules, 1965:

Provided that in cases where due to unavoidable circumstances it is not possible to make a memorial under these rules within the said period of ninety days, the competent authority may relax the time line for submission of the memorial.

11. General:—

The Government may issue instructions, not inconsistent with the provisions of these rules, or as it may consider necessary, with regard to the writing of the annual performance appraisal reports, the maintenance of the performance appraisal dossier and the effect of the annual performance appraisal reports on the conditions of service of an Officer/Official.

12. Repeal and Savings:—

1. The Himachal Pradesh Administrative Service (Annual Performance Appraisal Report) Rules, 2021 notified *vide* Notification No. Per.(CR)-B(11)-2/2020-Vol.-II, dated 28-09-2021 & the Himachal Pradesh Class-I and Class-II Officer (Annual Performance Appraisal Report) Rules, 2022 notified *vide* Notification No. Per.(AP.B)-B(11)-1/2015, dated 20-05-2022 are hereby repealed.

2. Notwithstanding such repeal any action taken under the rules, so repealed under sub-rule (1) *supra* shall be deemed to have been validly made, done or taken under these rules.

By order,

Sd/-

(M. SUDHA DEVI, IAS),
Secretary (Personnel).

SCHEDULE-1

(See rule 3)

Documents to be maintained in the Performance Appraisal Dossier:—

- (i) The performance appraisal reports earned throughout the career.
- (ii) Certificates of training, academic courses attended after joining service, study leave.
- (iii) Details of books, articles and other publications
- (iv) Appreciation letters from Government or Secretary or Head of Department or special bodies or Commissions.
- (v) Reports of medical check-up
- (vi) Copy of order imposing any of the penalties specified in the Central Civil Services (Classification, Control and Appeal) Rules, 1965 and final result of inquiry into allegations and charges against an Officer/Official.
- (vii) Warnings or displeasure or reprimands of the Government

SCHEDULE-2*(See rule 4)***Performance Appraisal Report Forms and summary of medical report for the Officers/Officials:—**

- Form I and general guidelines for filling up the Annual Performance Appraisal Report form.
- Form II for the Officers/Officials on deputation/secondment outside the cadre
- Form III Performance Report for the Officers/Officials on study leave or leave for study.
- Form IV Performance report on training

SCHEDULE-3*[See rule 2 (g)]***COMPOSITION OF THE REFERRAL BOARD****For HPAS officers:—**

- | | | |
|-------|--|----------------------|
| (i) | Chief Secretary to the
Government of Himachal Pradesh | <i>..Chairperson</i> |
| (ii) | Senior most Secretary to the
Government of Himachal Pradesh | <i>..Member</i> |
| (iii) | Principal Secretary/Secretary (Personnel) to the GoHP | <i>..Convener</i> |

For other officers/officials:—

As notified by the concerned Administrative Department

Form-I*(See rule 4)*

The Himachal Pradesh Annual Performance Appraisal Report of Officers/Officials Rules, 2024

Annual Performance Appraisal Report for the period from _____ to _____

Section-I—BASIC INFORMATION

(To be filled in by the Nodal Officer of Confidential Cell)

1. Name of the Officer/Official reported upon:

2. Year of allotment/joining the service:

3. Date of birth:

4. Present Grade:

5. Present post:

6. Date of appointment to the present post:

7. Reporting, Reviewing and Accepting Authorities

	Name & Designation	Period worked
Reporting Authority		
Reviewing Authority		
Accepting Authority		

8. Period of absence on leave, etc.

	Period	Type	Remarks
On leave (specify type)			
Others (specify)			

9. Training programmes attended

Date from	Date to	Institute	Subject

10. Awards/ Honours

11. Date of filing the annual property return for the year ending December:

12. Whether the Annual Work Plan (AWP) pertaining to the reporting period for the substantive post/additional charge(s) held the officer uploaded: Yes/No

Date:

Signature of Nodal Officer.

Section-II—SELF APPRAISAL

1. Brief description of duties:

(Objectives of the position you hold and the tasks you are required to perform in about 100 words)

2. Annual work plan and achievement:

Quantitative Deliverables			
Tasks to be performed	Deliverables/Annual Targets (In Quantifiable terms)	Actual Achievements	% age Achievement against the Annual target
1			To be arrived automatically
2			To be arrived automatically
Overall Work achievement against the Annual target (in % age)			To be arrived automatically
Qualitative Deliverables			
Tasks to be performed	Qualitative Deliverables/Annual Targets	Actual Achievements	Remarks
1			
2			

3. What are the specific factors that hindered your performance?

4. During the period under report, do you believe that you have made any exceptional contribution? If so, please give a verbal description (within 100 words)

5. Declaration

Have you filed your annual property return as due. If yes, please mention date.	Yes/ No	Date
Have you set the annual work plan for all officers for the current year in respect of whom you are the reporting authority.	Yes/ No	
Have you finalised your Annual work plan(s) in respect of your main/additional charges in consultation with the Reporting officer.	Yes/ No	
Have you enclosed a note on important achievements during the period.	Yes/ No	

6. Do you wish you upload any documents in support of your self-appraisal: Yes/No (upload here)

Date:

*Signature of the
Officer/Official Reported upon.*

Section-III—APPRAISAL

1. Please state whether you agree with the responses relating to the accomplishments of the Annual Work Plan as filled out in Section II. If not, please furnish factual details.

2. Please comment on the claim (if made) of exceptional contribution by the officer/official reported upon.

3. **Assessment of accomplishment of the Annual Work Plan** (On the scale of 1-10)

(Weightage- xx%)

Grades awarded for accomplishment of Annual Work plan	Reporting Officer	Reviewing Officer
Automatic Grading based on overall % age Work Achievement	To be auto populated from the overall % of work achievement from Section-II, Question no. 2	To be auto populated from the overall % of work achievement from Section-II, Question no. 2
Does the appraising authority wish to change the automatic grades (Yes/No)	Yes/No	Yes/No
Brief reasons for changing the grades (Not more than 100 words)		
Actual grades awarded		

4. **Assessment of other attributes of work output** (This assessment should rate the officer/official *vis-a-vis* the peers and not the general population. Grades should be assigned on a scale of 1-10 in whole numbers with 1 referring to the lowest grade and 10 to the best grade).

(Weightage- xx%)

Assessment of other attributes of Work Output	Reporting officer	Reviewing officer
Quality of output		
Accomplishment of exceptional work, unforeseen tasks during the period		
Overall assessment of other attributes of Work Output	To be arrived automatically	To be arrived automatically

5. **Assessment of personal/functional Attributes** (This assessment should rate the officer/official *vis-a-vis* the peers and not the general population. Grades should be assigned on a scale of 1-10 in whole numbers with 1 referring to the lowest grade and 10 to the best grade).

(Weightage- xx%)

	Reporting officer	Reviewing officer
(i) Attitude to work		
(ii) Decision making ability		
(iii) Initiative		
(iv) Capacity to work in time limit		
(v) Strategic planning		

ability/innovativeness		
(vi) Co-ordination ability		
(vii) Interpersonal Relations		
(viii) Emotional stability		
(ix) Problem solving approach		
(x) Sense of responsibility		
Overall grading on attributes	To be arrived automatically	To be arrived automatically

6. Integrity

Please comment on the integrity of the officer/official keeping in mind both the financial integrity and moral integrity.

7. Pen picture by the Reporting Authority

Please comment (in about 100 words) on the overall qualities of the officer/official including areas of strengths and lesser strengths and his attitude towards weaker sections

8. Overall Grade (On a scale of 1-10)

To be arrived automatically

9. Whether, during the reporting period, the official reported upon has failed to comply with any written order of State Government in respect of his working/service matter.

Yes/No

[A response of Yes will be graded as – (minus) 2]

10. If the response to Sr. No. 9 is Yes, please briefly provide (in up to 100 words) details thereof

11. Whether, during the reporting period, the official reported upon has been issued an advisory for any action or inaction.

Yes/No

[A response of Yes will be graded as – (minus) 2]

12. If response to Sr. No. 11 is yes, briefly describe (in up to 100 words) the circumstances leading to issuance of advisory.

13. Final Grades

To be arrived automatically Sr. No. 8 + 9 + 11

Date:

Signature of Reporting Authority.

Section-IV—REVIEW

1. Do you agree with the assessment made by the reporting officer with respect to the work output and the various attributes in Section III? Do you agree with the assessment of the reporting officer in respect of extraordinary achievements and/ or significant failures of the Officer/Official Reported upon?

(In case you do not agree with any of the numerical assessments of attributes, please record your assessment in the column provided for you in that section and initial your entries)

Yes	No
-----	----

2. In case of difference of opinion details and reasons for the same may be given

3. Comments, if any, on the pen picture written by the Reporting Authority

4. Overall Grade on a scale of 1-10

5. Do you agree with assessment of reporting authority at Sr. No. 9
[A response of Yes will be graded as – (minus) 2]

Yes/No

6. In case the response to Sr. No. 5 above is No, briefly state the reasons thereof

7. Do you agree with assessment of reporting authority at Sr. No. 11
[A response of Yes will be graded as – (minus) 2]

Yes/No

8. In case the response to Sr. No. 7 above is No, briefly state the reasons thereof

9. Final Grades

To be arrived automatically Sr. No. 4 + 5 + 7

Date:

*Signature of Reviewing
Authority.*

Section-V—ACCEPTANCE

1. Do you agree with the remarks of the reporting/ reviewing authority

Yes	No
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2. In case of difference of opinion details and reasons for the same may be given

3. Overall Grade on a scale of 1-10

Date:

*Signature of Accepting
Authority.*

FORM-II

(See rule 4)

The Himachal Pradesh Annual Performance Appraisal Report of Officers/Officials Rules, 2024

(Applicable for the Officers/Officials who are on deputation/ secondment)

Annual Performance Appraisal Report for the period from _____ to _____

Section-I—BASIC INFORMATION

(To be filled in by the Nodal officer of Confidential Cell)

1. Name of the Officer/Official reported upon:

2. Year of allotment/joining the service:

3. Date of birth:

4. Present Grade:

5. Present post:

6. Date of appointment to the present post:

7. Reporting, Reviewing and Accepting Authorities

	Name & Designation	Period worked
Reporting Authority		
Reviewing Authority		
Accepting Authority		

8. Period of absence on leave, etc.

	Period	Type	Remarks
On leave (specify type)			
Others (specify)			

9. Training programmes attended

Date from	Date to	Institute	Subject

10. Awards/ Honours

11. Date of filing the annual property return for the year ending December:

12. Whether the Annual Work Plan (AWP) pertaining to the reporting period for the substantive post/additional charge(s) held the officer uploaded: Yes/No

Date:

Signature of Nodal Officer.

Section-II—SELF APPRAISAL

1. Brief description of duties:

(Objectives of the position you hold and the tasks you are required to perform in about 100 words)

2. Annual work plan and achievement:

Quantitative Deliverables			
Tasks to be performed	Deliverables/Annual Targets (In Quantifiable terms)	Actual Achievements	% age Achievement against the Annual target
1			To be arrived automatically
2			To be arrived automatically
Overall Work achievement against the Annual target (in % age)			To be arrived automatically
Qualitative Deliverables			
Tasks to be performed	Qualitative Deliverables/Annual Targets	Actual Achievements	Remarks
1			
2			

3. What are the specific factors that hindered your performance?

4. During the period under report, do you believe that you have made any exceptional contribution? If so, please give a verbal description (within 100 words)

5. Declaration

Have you filed your annual property return as due. If yes, please mention date	Yes/ No	Date
Have you set the annual work plan for all officers for the current year in respect of whom you are the reporting authority	Yes/ No	
Have you finalised your Annual work plan(s) in respect of your main/additional charges in consultation with the Reporting officer	Yes/ No	
Have you enclosed a note on important achievements during the period	Yes/ No	

6. Do you wish you upload any documents in support of your self-appraisal: Yes/No (upload here)

Date:

Signature of the
Officer/Official Reported upon

Section-III—APPRAISAL

1. Please state whether you agree with the responses relating to the accomplishments of the Annual Work Plan as filled out in Section II. If not, please furnish factual details

2. Please comment on the claim (if made) of exceptional contribution by the officer/official reported upon.

3. **Assessment of accomplishment of the Annual Work Plan** (On the scale of 1-10)

(Weightage- xx%)

Grades awarded for accomplishment of Annual Work plan	Reporting Officer	Reviewing Officer
Automatic Grading based on overall % age Work Achievement	To be auto populated from the overall % of work achievement from Section-II, Question no. 2	To be auto populated from the overall % of work achievement from Section-II, Question no. 2
Does the appraising authority wish to change the automatic grades (Yes/No)	Yes/No	Yes/No
Brief reasons for changing the grades (Not more than 100 words)		
Actual grades awarded		

4. **Assessment of other attributes of work output** (This assessment should rate the officer/official *vis-a-vis* the peers and not the general population. Grades should be assigned on a scale of 1-10 in whole numbers with 1 referring to the lowest grade and 10 to the best grade).

(Weightage- xx%)

Assessment of other attributes of Work Output	Reporting officer	Reviewing officer
Quality of output		
Accomplishment of exceptional work, unforeseen tasks during the period		
Overall assessment of other attributes of Work Output	To be arrived automatically	To be arrived automatically

5. **Assessment of personal/functional Attributes** (This assessment should rate the officer/official *vis-a-vis* the peers and not the general population. Grades should be assigned on a scale of 1-10 in whole numbers with 1 referring to the lowest grade and 10 to the best grade)

(Weightage- xx%)

	Reporting officer	Reviewing officer
(i) Attitude to work		
(ii) Decision making ability		
(iii) Initiative		
(iv) Capacity to work in time limit		
(v) Strategic planning ability/ innovativeness		

(vi) Co-ordination ability		
(vii) Interpersonal Relations		
(viii) Emotional stability		
(ix) Problem solving approach		
(x) Sense of responsibility		
Overall grading on attributes	To be arrived automatically	To be arrived automatically

6. Integrity:

Please comment on the integrity of the officer/official keeping in mind both the financial integrity and moral integrity.

7. Pen picture by the Reporting Authority:

Please comment (in about 100 words) on the overall qualities of the officer/official including areas of strengths and lesser strengths and his attitude towards weaker sections.

8. Overall Grade (On a scale of 1-10)

To be arrived automatically

9. Whether, during the reporting period, the official reported upon has failed to comply with any written order of State Government in respect of his working/service matter.

Yes/No

[A response of Yes will be graded as – (minus) 2]

10. If the response to Sr. No. 9 is yes, briefly provide (in up to 100 words) details thereof.

11. Whether, during the reporting period, the official reported upon has been issued an advisory for any action or inaction.

Yes/No

[A response of Yes will be graded as – (minus) 2]

12. If response to Sr. No. 11 is yes, briefly describe (in upto 100 words) the circumstances leading to issuance of advisory.

13. Final Grades

To be arrived automatically Sr. No. 8 + 9 + 11

Date:

Signature of Reporting Authority.

Section-IV—REVIEW

1. Do you agree with the assessment made by the reporting officer with respect to the work output and the various attributes in Section III? Do you agree with the assessment of the reporting officer in respect of extraordinary achievements and/ or significant failures of the Officer/Official Reported upon?

(In case you do not agree with any of the numerical assessments of attributes, please record your assessment in the column provided for you in that section and initial your entries).

Yes	No
-----	----

2. In case of difference of opinion details and reasons for the same may be given

3. Comments, if any, on the pen picture written by the Reporting Authority

4. Overall Grade on a scale of 1-10

5. Do you agree with assessment of reporting authority at Sr. No. 9

Yes/No

[A response of Yes will be graded as – (minus) 2]

6. In case the response to Sr. No. 5 above is No, briefly state the reasons thereof

7. Do you agree with assessment of reporting authority at Sr. No. 11

Yes/No

[A response of Yes will be graded as – (minus) 2]

8. In case the response to Sr. No. 7 above is No, briefly state the reasons thereof

9. Final Grades

To be arrived automatically Sr. No. 4 + 5 + 7

Date:

Signature of Reviewing Authority.

ACCEPTANCE

1. Do you agree with the remarks of the reporting/ reviewing authority

Yes	No
-----	----

2. In case of difference of opinion details and reasons for the same may be given

3. Overall Grade on a scale of 1-10

Date:

Signature of Accepting Authority.

FORM-III

(See rule 4)

The Himachal Pradesh Annual Performance Appraisal Report of Officers/Officials Rules, 2024

Performance report on study leave/ leave for study

Annual Performance Appraisal Report for the period from _____ to _____

a. Personal data

1. Name of the Officer/Official Reported upon:

-
2. Year of allotment: 3. Date of birth:
4. Present Grade: 5. Present post:
5. Date of appointment to the present post:
6. Study leave/ leave details
- (a) Course
(b) Institution
(c) Duration
7. Period of sanctioned leave
8. Details of Degree/ Certificate/ Diploma and evaluation obtained during the period (copies to be enclosed).
9. Date of filing Annual Property Return

b. Self Assessment

Date:

*Signature of the
Officer/Official Reported upon.*

FORM-IV

(See rule 5)

The Himachal Pradesh Annual Performance Appraisal Report of Officers/Officials Rules, 2024

Performance report on training

Annual Performance Appraisal Report for the period from _____ to _____

a. Personal data

1. Name of the Officer/Official Reported upon:
2. Year of allotment: 3. Date of birth:
4. Present Grade: 5. Present post:
5. Date of appointment to the present post:
6. Training details

- (a) Course
- (b) Institution
- (c) Duration

7. Details of Degree/ Certificate/ Diploma and evaluation obtained during the period (copies to be enclosed).

8. Date of filing Annual Property Return

b. Self Assessment

Date:

*Signature of the
Officer/Official Reported upon.*

General guidelines for filling up the APAR form for the Officers/Officials

1. Background/Introduction

1.1 A need has been felt to align the Annual Performance Appraisal Reports (APAR) of officers/officials of Government of Himachal Pradesh (GoHP) with the tangible work outputs. Department of Personnel, *vide* notification no Per (AP.B)-B(11)-1/2015 dated 20-05-2022 has notified Himachal Pradesh Class-I and Class-II Officer (Annual Performance Appraisal Report) Rules, 2022, which are applicable to all Group A and Group B officers of GoHP except, officers of All India Services (AIS), Himachal Pradesh Administrative Service (HPAS) and Himachal Pradesh Police Service (HPPS). Further, *vide* notification no. Per (CR)-B (11)-2/2020- Vol-II, dated 28-09-2021, the Himachal Pradesh Administrative Service (HPAS) (Annual Performance Appraisal Report) Rules, 2021 were notified which are applicable to officers of HPAS. In supersession of the Himachal Pradesh Class-I and Class-II Officer (Annual Performance Appraisal Report) Rules, 2022 and the Himachal Pradesh Administrative Service (HPAS) (Annual Performance Appraisal Report) Rules, 2021 new rules, *viz.* the Himachal Pradesh Annual Performance Appraisal Report for Officers/Officials Rules, 2024 are being formulated. At this juncture, the new rules shall be applicable to all Group A and Group B officers in the service of Government of Himachal Pradesh. The new Rules incorporate revised APAR formats for Group-A and Group-B Officers of the State so as to align these rules with tangible work outputs. Once the system stabilises, DoP may expand the applicability of the *ibid* rules to other class of officers/officials. These amended rules will be applicable for the APARs for the period 2024-25 onwards.

1.2 The new APAR regime is a full disclosure regime instead of earlier regime, wherein only the adverse entries were to be communicated. Under the new regime, the entire APAR, including the grades awarded and comments of various appraising authorities are to be communicated to the officer/official reported upon (ORU).

1.3 The Annual Performance Appraisal Report is a vital tool for assessment and career advancement of an officer/official. It provides the basic, relevant and significant input for further development of an officer. The officer/official reported upon, the Reporting Authority, Reviewing

Authority and Accepting Authority should therefore fill up the form with a high sense of responsibility, impartiality and objectivity.

1.4 Performance appraisal should be used as a tool for career planning and training, rather than a mere judgmental exercise. Reporting Authorities should realize that the objective is to develop an officer/official so that he/she realizes his/her true potential. It is not meant to be a fault-finding process but a developmental tool. The Reporting Authority, the Reviewing Authority and the Accepting Authority should not shy away from reporting shortcomings in performance, attitudes or overall personality of the officer/official reported upon.

1.5 The columns should be filled with due care and attention and after devoting adequate time. Any attempt to fill the report in a casual or superficial manner will be easily discernible to the higher authorities.

1.6 Although the actual documentation of performance appraisal is a year-end exercise, in order that it may be a tool for human resource development, career planning and training, rather than a mere judgmental exercise, the Reporting Authority and the officer/official reported upon should meet during the course of the year at regular intervals to review the performance and to take necessary corrective steps.

1.7 **Creating Confidential cells headed by Nodal Officer:** Each Department may create a confidential cell headed by a Nodal officer. Similar confidential cells need to be created at each level where the APAR forms are currently being generated. Since the entire process is to be undertaken online, the Departments could consider centralising the generation of APAR forms to appropriate levels as per their cadre strength/functional needs. The confidential cell headed by a Nodal officer will be responsible for generation of APAR formats online and finalise the entire APAR process in respect of ORUs under their jurisdiction, including issuing NRC.

1.8 **Online process:** APAR process is to be rolled out in online mode through Manav Sampada portal of NIC or a platform developed by the Department of Digital Technologies & Governance (DoDT&G). Departments may coordinate with NIC/DoDT&G in this regard.

2. Section-I

2.1 This Section should be filled up by the concerned administrative department **or** the concerned Nodal Officer, as the case may be. The period of report could either be the entire reporting year, namely, from 1st of April to 31st March or a part of the year. In case the period of report is a full year, it should be indicated accordingly; for example, 2024-2025. In case the period of report is less than the entire year, specific start and end dates should be indicated, for example, 13th October 2024 – 31st March 2025. The APAR format in respect of an ORU is to be generated for a period of service exceeding 3 months. No APAR format is to be generated for a service period less than 3 months, for which a No Report Certificate (NRC) will be issued. In case of two or more service periods exceeding 3 months during the reporting period, on account of transfer of ORU or otherwise, a new APAR format will be generated for each such period exceeding 3 months.

2.2 Only **three channels** of appraisal, *viz.* Reporting Officer, Reviewing Authority and Accepting Authority.

2.3 In the table relating to reporting, reviewing and accepting authorities, the name and designation of the reporting and reviewing authorities should be mentioned so that the officer/official reported upon is clear about whom he/she is required to send the report.

2.4 The period of absence from duty, on leave, training, or for other reasons, should also be mentioned in this section in the table provided for the purpose. Details of the training programmes attended, date of filing of property returns and whether the officer/official reported upon has reported/reviewed the annual performance report of all his/her subordinate officers for the previous year should be mentioned in the table for the purpose.

3. Section-II

3.1 The officer/official reported upon is first required to give brief description of his/her duties and responsibilities, **which would normally not exceed about 100 words. Ideally, this should be in bullet form.**

3.2 The entire appraisal of an officer will be done on three broad parameters:

- a. Accomplishment of Annual Work plan
- b. Assessment of Other Work attributes
- c. Assessment of Personal/Functional attributes

3.3 **Annual Work Plan (AWP):** AWP are the heart and soul of new APAR regime. The new APAR regime envisages fixing of key quantitative/qualitative deliverables in the Annual Work Plan of the Officer in the beginning of the year, latest by 31st May of the Reporting period. Further, AWP is to be mutually finalised by the ORU with his Reporting Officer. Following are the guidelines for finalizing the AWP:

3.3.1 Each Department shall identify key tasks to be performed for each role category. The identified tasks may be all quantitative or a mix of quantitative as well as qualitative. It will be mandatory for the Departments to identify quantitative tasks, qualitative being optional.

3.3.2 The number of tasks so identified may be reasonable in number. It may be appropriate to identify not exceeding 15 quantitative tasks and 5 qualitative tasks. Departments could choose to have lesser/more number of tasks as per their felt need. While for field level posts, the work plan would consist largely of quantifiable targets, for secretarial level posts it would consist of policy objectives to be achieved etc.

3.3.3 Once the exercise for identification of key tasks for each role position has been completed at Administrative Department level, Departments may issue them by way of a notification.

3.3.4 The AWP is to be finalised by ORU and his/her Reporting Officer from out of the tasks so notified by the respective Departments. For each Quantitative task, an annual target is to be fixed by the Reporting officer in the AWP document.

3.3.5 The AWP in the format as per **Annexure-I** shall be initiated on the online APAR portal by the Confidential Cell of the concerned Administrative Department on 1st April of the year. The AWP will then be finalized by way of consultation between the ORU and Reporting Officer and will be uploaded on the portal by ORU. The same shall then be accepted online by the Reporting Officer. The entire exercise shall be completed by 31st May of the reporting year.

3.3.6 There may arise certain situations which challenge the implementation of AWP in a seamless fashion:

- In the situation of transfer of ORU during the reporting period, what will be the fate of his AWP in respect of previous place of posting and new place of posting.

- AWP in respect of any additional charge assigned to an officer.

3.3.7 In respect of the above challenges, following needs to be done:

- In case of transfer of ORU to another post, the AWP in respect of the new post shall be finalised in a similar manner, within 2 months of the joining at new post. For this purpose, Reporting officer may use the AWP finalised with previous incumbent of the post, suitably modifying the targets to the balance period left in the Reporting period. This AWP will also be finalised on Annexure-I on the online portal. The Confidential Cell of the respective Administrative Department shall de-freeze the online AWP module and allow 2 months' time for same to be re-uploaded and approved by the respective Reporting Officer online for the remaining reporting period. Also, in case the ORU has spent more than 3 months' time in the previous posting, the APAR will be separately generated for that period and quantifiable targets will be assessed on pro-rata basis.
- In case, any officer holds additional charge of post for sufficiently long period, AWP will have to be finalised in the manner as specified the paras above.

3.4 Section II also provides an opportunity for the officer to reflect upon his/her performance during the year and indicate one item which he/she thought was a significant contribution made by him/her during the year. It is always possible for any officer to make significant contribution even in activities otherwise regarded as routine in nature. Examples of such contribution may be the successful organization of a major event or successful conclusion of an activity that has been going on for a long time, or even successful dealing of an emergency (e.g. major earth quake/flood) would certainly be an exceptional contribution.

4. Section-III

4.1 Section III requires the reporting authority to comment on Section-II as filled out by the ORU and specifically state whether he/she agrees with the responses relating to the accomplishments. In case of disagreement the reporting authority should highlight the specific portions with which he/she is unable to agree and the reasons for such disagreement.

4.2 Thereafter, this Section requires the reporting authority to record a numerical grade in respect of accomplishment of annual work plan by the ORU *vis-a-vis* the automatically calculated grade based on achievement of quantifiable targets filled in Section-II by the ORU. The reporting officer might upgrade or downgrade this automatically arrived at grade in view of scenarios like any specific hinderances faced or any exceptional contribution made by ORU, any exaggerated output entered by ORU in self-appraisal etc.

4.3. A numerical grade is also required in respect of the "Other attributes of Work Output" with focus on "quality" of the output. In doing so, the reporting authority should take into account the costs incurred (whether the officer/official reported upon has been cost conscious), the time taken and whether the laid down rules/procedures have been adhered to in accomplishing the tasks.

4.4 The reporting authority is also required to record a numerical grade in respect of personal/functional attributes.

4.5 Section-III requires the reporting authority to comment on the integrity of the officer/official reported upon. In recording remarks with regard to integrity, he/she need not limit

him/herself only to matters relating to financial integrity but could also take into account the moral and intellectual integrity of the officer/official reported upon. The following procedure should be followed in filling up the column relating to integrity :—

4.5.1 If the Officer's integrity is beyond doubt, it may be stated.

4.5.2 If there is any doubt or suspicion, the column should be left blank and action taken as under:

(a) A separate secret note should be recorded and followed up. A copy of the note should also be sent together with the Annual Performance Appraisal Report to the next superior officer who will ensure that the follow up action is taken expeditiously. Where it is not possible either to certify the integrity or to record the secret note, the Reporting Officer should state either that he/she had not watched the officer's work for sufficient time to form a definite judgement or that he/she has heard nothing against the officer, as the case may be.

(b) If, as a result of the follow up action, the doubts or suspicions are cleared, the officer's integrity should be certified and an entry made accordingly in the Annual Performance Appraisal Report.

(c) If the doubts or suspicions are confirmed, this fact should also be recorded and duly communicated to the officer concerned.

(d) If as a result of the follow up action, the doubts or suspicions are neither cleared nor confirmed, the officers conduct should be watched for a further period and thereafter action taken as indicated at (b) and (c) above.

4.6 The reporting authority is also required to record a descriptive pen-picture on the overall qualities of the officer/official reported upon and his/her performance including his attitude towards weaker sections. This need not exceed about 50 words and should try to cover overall qualities of the officer including areas of strengths and lesser strengths. The penpicture is also meant to be a qualitative supplement to the quantitative assessments made earlier part of this section.

4.7 Finally, the reporting authority is required to record an overall grade. This should also be done on a scale of 1- 10, with 1 referring to the lowest grade and 10 to the highest.

5. Section-IV

5.1 This Section is to be filled up by the reviewing authority. He/she is required to indicate if he/she agrees with the assessments made by the reporting officer. In case of disagreement, he/she may record his/her own assessment against the work output or any of the attributes in the column specifically provided for the purpose. Finally, the reviewing authority is required to record an overall grade in the scale of 1-10 which will be calculated automatically based on grades recorded against various indicators/attributes.

6. Section-V

6.1 This Section is to be filled by the accepting authority. He/she is required to indicate if he/she agrees with the assessments made by the reporting authority/reviewing authorities. In case of difference of opinion, he/she is required to give details and reasons for the same in the column specifically provided for the purpose in the table in Section V.

7. Numerical Grades

7.1 At several places, numerical grades are to be awarded by reporting, reviewing and accepting authorities. These should be on a scale of 1-10, where 1 refers to the lowest grade and 10 to the

highest. It is expected that any grading of 1 or 2 (against work output or attributes or overall grade) would be adequately justified in the pen-picture by way of specific failures and similarly, any grade of 9 or 10 would be justified with respect to specific accomplishments. Grades of 1-2 or 9-10 are expected to be rare occurrences and hence the need to justify them. In awarding a numerical grade the reporting, reviewing and accepting authorities should rate the officer against a larger population of his/her peers that may be currently working under them or would have worked under them in the past.

7.2 For the purpose of promotions/other purposes, a grade of 8-10 (inclusive of 8) will be treated as outstanding, 6-8 (inclusive of 6, excluding 8) will be treated as Very good, 5-6 (inclusive of 5, excluding 6) will be treated as Good. Grades less than 5 will be treated as Average.

7.3 **Assigning weightage to various parameters:** Each Department has a flexibility to assign weightage to various parameters, viz. "Accomplishment of Annual Work Plan", "Personal/Functional Attributes" and "Other Attributes of Work" based on the role of ORU and Administrative need. It may be appropriate to assign more weightage to Accomplishment of AWP in respect of officer at field/cutting edge level. As the officers work in Mid-level/higher levels, more weightage could be assigned to Others Attributes of work and Personal/Functional attributes. The weightage has to be finalised by each Department for various role positions and mapped in online APAR system. Following Matrix of weights could be considered for adoption:

Parameter	Field Level officers	Mid-level officers	Higher management
Accomplishment of AWP	50%	40%	20%
Other work attributes	30%	30%	30%
Personal/Functional attributes	20%	30%	50%

8. Disclosure

8.1 The new APAR regime shall have openness in the system of appraisal. The annual PAR, including the overall grade and integrity, will be communicated to the officer/official reported upon after it has been finalized by the accepting authority.

8.2. **Representation:** The officer/official reported upon may have the option to give his comments on the APAR. Such comments may be restricted to the specific factual observations contained in the Annual Performance Appraisal Report leading to the assessment of the officer in terms of attributes, competency and output.

If comments are submitted, the Reporting/Reviewing/Accepting Authority would have the option to accept them and modify the PAR accordingly.

If the comments are not accepted, the views of the Reporting/Reviewing/Accepting Authority would be communicated with reasons to the officer/official reported upon.

Thereafter, only if the officer/official reported upon so desires, he may request for the matter to be forwarded to the Referral Board. The representation shall be confined to errors of facts and nothing else.

The Referral Board shall give clear findings on the representation and take a final decision on the assessment, including the overall grading in regard to the parameters affected thereby. The decision

along with details in case an entry is upgraded or downgraded with, reasons for same may be recorded in the APAR and the same communicated to the officer/official reported upon. The decision of the Referral Board shall be final.

9. Schedule for completion of APARs

9.1 The following schedule should be strictly followed:

Reporting year-Financial year

Activity	Cut off dates	
	Due date	Auto forward
Initiation of AWP module by the Nodal Office	1st April of the Reporting year	
Finalization of the AWP upon acceptance by Reporting Officer	31st May of the Reporting year	
Blank APAR form to be given to the Officer/Official Reported upon by the Nodal Office of the Administrative Department, specifying the reporting officer and Reviewing Authority	1st April of the year after the reporting year	-
Self appraisal for the year under report	31st May	1st June
Appraisal by Reporting Authority	31st July	1st August
Appraisal by Reviewing Authority	30th September	1st October
Appraisal by Accepting Authority	31st December	31st December
Disclosure to the Officer/Official Reported upon	31st December	
Timelines for Representation		
Comments of the Officer/Official Reported upon, if any (if none, transmission of the APAR to the dossier)	15 days from disclosure	
Forwarding of comments of the Officer/Official Reported upon to the Reviewing and the Reporting Authority by the Accepting Authority, in case the Officer/Official Reported upon makes comments	15 days	
Representation to the Referral Board by the Officer/Official Reported upon.	One month	
Forwarding of representation to the Referral Board along with the comments of Reporting Authority/ Reviewing Authority and Accepting Authority	15 days	
Finalisation by Referral Board, if the Officer/Official Reported upon represents against the decision of Competent Authority	One month	
Disclosure of the decision of Referral Board to the officer reported	15 days	

9.2 The completed APAR should reach the Nodal Office after completion of final process as per schedule specified in Para 9.1 above. The Nodal Office of the Administrative Department will prepare a list of APARs not received and follow up with the relevant authorities.

9.3. If an APAR relating to a financial year is not recorded by the 31st of December of the year in which the financial year ended, no remarks shall be recorded thereafter. The ORU will be assessed based on the overall record and self-assessment of the year concerned, if he had given his self-assessment in time and the Reporting Authority, Reviewing Authority and the Accepting Authority have not completed the APAR according to the time schedule given in Para 9.1.

9.4. The nodal officer shall also keep a note of the failure of the Reporting Authority to submit the PAR of his subordinate in time for an appropriate entry in the PAR of such Reporting Authorities.

9.5. The Nodal Officer shall evolve a suitable mechanism to ensure that the remarks of the Reporting, the Reviewing and the Accepting Authorities are recorded without fail by the dates given in the schedule below Para 9.1.

Annexure-I

Annual Work Plan (AWP) Format

Annual work plan and achievement:

Quantitative Deliverables			
Tasks to be performed	Deliverables/Annual Targets (In Quantifiable terms)	Actual Achievements	% age Achievement against the Annual target
1			To be arrived automatically
2			To be arrived automatically
Overall Work achievement against the Annual target (in % age)			To be arrived automatically
Qualitative Deliverables			
Tasks to be performed	Qualitative Deliverables/Annual Targets	Actual Achievements	Remarks
1			
2			

गृह विभाग

अधिसूचना

शिमला-2, 15 मार्च, 2024

संख्या: गृह-सी (एफ) 16-2/2021.—राज्य सरकार यह समीचीन समझती है कि कतिपय स्थानों में अप्राधिकृत व्यक्तियों के प्रवेश को रोकने के लिए पूर्वावधानियां बरती जानी चाहिए;

और भारत सरकार के गृह मंत्रालय ने भारतीय संविधान के अनुच्छेद 258 के खण्ड (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए एस0 ओ0 568 (ई) तारीख 24-09-1974 द्वारा, शासकीय गुप्त बात अधिनियम, 1923 (केन्द्रीय अधिनियम संख्यांक-19) की धारा 2 की उप-धारा (8) के खण्ड (ग) और (घ) में विनिर्दिष्ट मामले के सम्बन्ध में, केन्द्रीय सरकार के कृत्यों को हिमाचल प्रदेश सरकार को सौंपा है; और

अतः हिमाचल प्रदेश के राज्यपाल, शासकीय गुप्त बात अधिनियम, 1923 (1923 का केन्द्रीय अधिनियम संख्यांक 19) की धारा 2 की उप-धारा (8) के खण्ड (ग) और (घ) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्वारा, उक्त अधिनियम के प्रयोजनों हेतु, नीचे दी गई अनुसूची में विनिर्दिष्ट स्थान (स्थानों) को, इस अधिसूचना के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से, प्रतिषिद्ध स्थान घोषित करते हैं।

अनुसूची

निजी अर्जित भूमि								
सं0	नाम फाटी राजस्व गांव	जमाबन्दी वर्ष	नाम स्वामी	खाता नम्बर	खतौनी नम्बर	खसरा नम्बर	बीघा, बीस्वा, विस्वासी	विवरण
1.	बायल	2018-19	सतलुज जल विद्युत निगम	168 मिन	184 मिन	749 / 554	03-06-00	परियोजना कार्यालय ओ एम आवेरी स्टोर
						555	03-18-00	
						प्लॉट 2	07-04-00	
2.	बायल	2018-19	सतलुज जल विद्युत निगम	168 मिन	184 मिन	671 / 611	03-14-00	पेन स्टोक, पोट हेड यार्ड, बल्व और बिजली घर, (पावर हाऊस) बायल से दत्त नगर पुल तक सड़क क्षेत्र के सिवाय
						692 / 611	01-12-00	
						612	04-07-00	
						613	01-16-00	
						614	03-05-00	
						615	03-16-00	
						616	01-06-00	
						617	02-16-00	
						678 / 618	00-03-00	
						679 / 618	01-18-00	
						619	01-02-00	
						620	00-09-00	
						621	00-14-00	
						622	02-15-00	
						623	03-02-00	
						700 / 624	03-14-00	
						701 / 624	01-04-00	
						641 / 625	02-01-00	
						675 / 642 / 625	00-02-00	
						676 / 642 / 625	00-03-00	
677 / 642 / 625	02-01-00							
626	04-05-00							
627	01-11-00							

						729 / 628	01-00-00	
						730 / 628	00-04-00	
						731 / 628	02-01-00	
						629	01-17-00	
						630	08-08-00	
						691	03-19-00	
						699	03-15-00	
						प्लॉट 30	69-00-00	
3.	निरमण्ड	2015-16	सतलुज जल विद्युत निगम	120	144	5238	07-14-00	ओएम और आवेरी स्टोर, बायल सड़क बिजली घर (पावर हाऊस) बायल से दत्त नगर पुल तक सड़क क्षेत्र के सिवाय
				1775	1943	6616 / 5281	08-04-00	
				1776	1944	6617 / 5281	01-10-00	
				1777	1945	6618 / 5281	17-12-00	
				1931	2102	5552 / 5281	01-10-00	
					2103	5551 / 5282	01-10-00	
				1932	2104	5553 / 5282	10-00-00	
						प्लॉट 7	48-00-00	

सं०	नाम फाटी राजस्व गांव	खसरा नम्बर	क्षेत्र	विवरण
1.	बायल	1 / 2	184-03-00	सर्ज शाफ्ट, बिजली घर (पावर हाऊस) और बायल एडिट आदि। ओएम और आवेरी स्टोर, बायल सड़क बिजली घर (पावर हाऊस) बायल से दत्त नगर पुल तक सड़क क्षेत्र के सिवाय
		2 / 2	53-07-00	
		3 / 2	01-10-00	
		4	15-11-00	
		कुल जोड़	254-11-00	
2.	पोशना	1	18-00-00	गोसाई एडिट
		कुल जोड़	272-11-00	

आदेश द्वारा,

(डॉ० अभिषेक जैन, भा०प्र०से०),
सचिव (गृह)।

[Authoritative English text of this Department Notification No. Home-C(F) 16-2/2021 dated 15-03-2024 as required under clause (3) of the Article 348 of the Constitution of India].

HOME DEPARTMENT

NOTIFICATION

Shimla-2, the 15th March, 2024

No. Home-C (F) 16-2/2021—Whereas, the State Government considers it expedient that precautions should be taken to prevent the entry of unauthorized persons into certain places;

And whereas, the Government of India, Ministry of Home Affairs, in exercise of the powers conferred by clause (1) of Article 258 of the Constitution of India, *vide* S.O. 568 (E) dated 24-09-1974 has entrusted the functions of the Central Government to the Government of Himachal Pradesh in relation to matter specified in clauses (c) and (d) of sub-section (8) of section 2 of Official Secrets Act, 1923 (Central Act No. 19 of 1923); and

Now, therefore, in exercise of the powers conferred by clause (c) and (d) of sub-section (8) of the section 2 of the Official Secrets Act, 1923 (Central Act No. 19 of 1923), the Governor, Himachal Pradesh hereby declares that place(s) specified in the SCHEDULE given below to be a prohibited place(s) for the purposes of the said Act with effect from the date of publication of this Notification in the Rajpatra (e-Gazette), Himachal Pradesh:

SCHEDULE

Private Acquired Land								
Sl. No.	Revenue Village	Jamabandi Year	Name owner	Khata No.	Khatauni No.	Khasra No.	Rakva (Bigha-Vishwa-Vishwashi)	Detail
1.	Bayal	2018-19	Satluj Jal Vidhyut Nigam	168 min	184 Min	749/554	03-06-00	Project Office (Except road area from Bayal to Dutt Nagar bridge)
						555	03-18-00	
						Plot-2	07-04-00	
2.	Bayal	2018-19	Satluj Jal Vidhyut Nigam	168 Min	184 Min	671/611	03-14-00	Pen stock, pot head yard, Valve house & Power house (Except road area from Bayal to Dutt Nagar bridge)
						692/611	01-12-00	
						612	04-07-00	
						613	01-16-00	
						614	03-05-00	
						615	03-16-00	
						616	01-06-00	
						617	02-16-00	
						678/618	00-03-00	
						679/618	01-18-00	
						619	01-02-00	
						620	00-09-00	
						621	00-14-00	
						622	02-15-00	
						623	03-02-00	
						700/624	03-14-00	
701/624	01-04-00							
641/625	02-01-00							
675/642/625	00-02-00							
676/642/625	00-03-00							
677/642/625	02-01-00							

						626	04-05-00	
						627	01-11-00	
						729/628	01-00-00	
						730/628	00-04-00	
						731/628	02-01-00	
						629	01-17-00	
						630	08-08-00	
						691	03-19-00	
						699	03-15-00	
						Plot-30	69-00-00	
3.	Nirmand	2015-16	Satluj Jal Vidhyut Nigam	120	144	5238	07-14-00	O&M
				1775	1943	6616/5281	08-04-00	Averi
				1776	1944	6617/5281	01-10-00	store
				1777	1945	6618/5281	17-12-00	(Except
				1931	2102	5552/5281	01-10-00	road
					2103	5551/5282	01-10-00	area
				1932	2104	5553/5282	10-00-00	from
						Plot-7	48-00-00	Bayal to
								Dutt
								Nagar
								bridge)
Sl. No.	Name of Fati Revenue Village	Khasra No.	Area	Description				
1.	Bayal	½	184-03-00	Surge Shoft, Power House and Bayal Adit etc. (Except road area from Bayal to Dutt Nagar bridge)				
		2/2	53-07-00					
		3/2	01-10-00					
		4	15-11-00					
		Total	254-11-00					
2.	Poshna	1	18-00-00	Gosain Adit				
		Total	272-11-00					

By order,
Sd/-
(ABHISHEK JAIN, IAS),
Secretary (Home).

हिमाचल प्रदेश चौदहवीं विधान सभा

अधिसूचना

शिमला-171004, 12 सितम्बर, 2024

सं०: वि०स०-विधायन-प्रा०/१-१/२०१८.—राज्यपाल महोदय का निम्नलिखित आदेश दिनांक 11 सितम्बर, 2024 सर्वसाधारण की सूचनार्थ प्रकाशित किया जाता है :—

“मैं, शिव प्रताप शुक्ल, राज्यपाल, हिमाचल प्रदेश, भारतीय संविधान के अनुच्छेद 174 (2)(ए) द्वारा प्रदत्त शक्तियों के अनुसरण में हिमाचल प्रदेश चौदहवीं विधान सभा के षष्ठम सत्र का तत्काल सत्रावसान करता हूँ।

शिव प्रताप शुक्ल,
राज्यपाल,
हिमाचल प्रदेश।”

आदेश द्वारा:—

यशपाल शर्मा
सचिव,
हि0 प्र0 विधान सभा।

HIMACHAL PRADESH FOURTEENTH VIDHAN SABHA

NOTIFICATION

Shimla-171004, the 12th September, 2024

No. V.S.-Legn.-Pre-/1-1/2018.—The following order by the Governor of the State of Himachal Pradesh, dated the 11th September, 2024 is hereby published for general information:—

“मैं, शिव प्रताप शुक्ल, राज्यपाल, हिमाचल प्रदेश, भारतीय संविधान के अनुच्छेद 174 (2)(ए) द्वारा प्रदत्त शक्तियों के अनुसरण में हिमाचल प्रदेश चौदहवीं विधान सभा के षष्ठम सत्र का तत्काल सत्रावसान करता हूँ।

शिव प्रताप शुक्ल,
राज्यपाल,
हिमाचल प्रदेश।”

By Order:—

YASH PAUL SHARMA
Secretary,
H.P. Vidhan Sabha.

समक्ष सहायक समाहर्ता प्रथम श्रेणी, तहसील चडगांव, जिला शिमला (हि0प्र0)

मुकद्दमा : हि0प्र0 भू-राजस्व अधिनियम की धारा 38 के तहत दुरुस्ती नाम बारा।

कुमारी रचना देवी पुत्री श्री धर्मलाल, निवासी गांव दिउदी, डा0 पेखा, तहसील चडगांव, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

दरखास्त हिमाचल प्रदेश भू-राजस्व अधिनियम की धारा 38(2)के तहत करने दुरुस्ती नाम मोहाल माईलां।

सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी के समक्ष कुमारी रचना देवी पुत्री श्री धर्मलाल, निवासी गांव दिउदी, डा0 पेखा, तहसील चढगांव, जिला शिमला (हि0प्र0) ने एक दरखास्त बराये करने दुरुस्ती नाम राजस्व रिकार्ड वाका मोहाल माईलां की इस अदालत में मर्तब की है। प्रार्थिया के मुताबिक वह उपरोक्त मोहाल के खाता जात में अन्य हिस्सेदारों के साथ सह हिस्सेदार दर्ज है, उपरोक्त खाता जात में उनका नाम दौराने ईन्तकाल वरास्त सपना देवी पुत्री धर्म लाल दर्ज हुआ है जोकि प्रार्थिया के मुताबिक गलत है, प्रार्थिया का दावा है कि उनका असल नाम रचना देवी पुत्री धर्म लाल है। प्रार्थिया ने अपने दावे की पुष्टि हेतु मिसल के साथ नकल परिवार रजिस्टर, शैक्षणिक दस्तावेज, आधार कार्ड व अन्य दस्तावेजों की छाया प्रतियां संलग्न कि हैं, उपरोक्त सभी दस्तावेजों में प्रार्थिया का नाम रचना देवी दर्ज है। मिसल को बराये छानबीन मौका क्षेत्रीय कानूनगो को भेजी गयी थी, क्षेत्रीय कानूनगो ने नियमानुसार मौका जात पर जाकर गहन छानबीन करने उपरान्त अपनी विस्तृत रिपोर्ट इस अदालत में प्रस्तुत की है। इस अदालत में क्षेत्रीय अभिकरण की रिपोर्ट का अवलोकन किया गया तथा पाया कि राजस्व रिकार्ड मोहाल माईला में गलती से प्रार्थिया का नाम रचना देवी पुत्री धर्मलाल दर्ज हुआ है जोकि प्रार्थिया द्वारा प्रस्तुत साक्ष्यों एवं ब्यान स्थानीय वांशिदगानदेह के गलत है, जिसकी दुरुस्ती की जानी उचित है।

अतः उपरोक्त के मध्यनजर इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति/व्यक्तियों को उक्त नाम की दुरुस्ती बारा कोई एतराज हो तो वह अपना एतराज असालतन व वकालतन मिति 13-09-2024 को इस अदालत में आकर प्रस्तुत कर सकता है तत्पश्चात् किसी भी व्यक्ति व व्यक्तियों का कोई एतराज स्वीकार नहीं किया जाएगा तथा मोहाल माईला में इस्तादा भूमि में दर्ज प्रार्थिया के नाम की दुरुस्ती नियमानुसार कर दी जावेगी।

आज मिति 27-08-2024 को हमारे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील चड़गांव, जिला शिमला (हि0प्र0)।

समक्ष सहायक समाहर्ता प्रथम श्रेणी, तहसील चड़गांव, जिला शिमला (हि0प्र0)

मुकद्दमा : हि0प्र0 भू-राजस्व अधिनियम की धारा 38 के तहत दुरुस्ती नाम बारा।

श्री प्यारे राम पुत्र श्री मनीराम, निवासी गांव व डा0 मसली, तहसील चढगांव, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

दरखास्त हिमाचल प्रदेश भू-राजस्व अधिनियम की धारा 38(2)के तहत करने दुरुस्ती नाम मोहाल माईलां।

सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी के समक्ष श्री प्यारे राम पुत्र श्री मनीराम, निवासी गांव व डा0 मसली, तहसील चढगांव, जिला शिमला (हि0प्र0) ने नाम दुरुस्ती हेतु दरखास्त प्रस्तुत की है। प्रार्थी के मुताबिक मोहाल सोन्दाड़ी में इस्तादा भूमि खाता खतौनी नं0 59 मिन/108 में उनका नाम प्यारे लाल पुत्र मनी राम दर्ज हुआ है, जोकि प्रार्थी के मुताबिक गलत है। प्रार्थी का दावा है कि उनका असल नाम प्यारे राम पुत्र मनीराम है। प्रार्थी ने अपने दावे की पुष्टि हेतु मिसल के साथ नकल परिवार रजिस्टर, शैक्षणिक दस्तावेज, आधार कार्ड व अन्य दस्तावेजों की छाया प्रतियां संलग्न कि हैं, उपरोक्त सभी दस्तावेजों में प्रार्थी का नाम प्यारे राम ही दर्ज है। इसके अतिरिक्त प्रार्थी का यह भी दावा है कि उपरोक्त मोहाल में उनकी जाती भी शजरा नसब में गलती से राजपूत दर्शायी गई है, जबकी उनकी असल जाती ब्राह्मण है। मिसल को बराये

छानबीन मौका क्षेत्रीय कानूनगो को भेजा गया था, क्षेत्रीय कानूनगो ने नियमानुसार मौका जात पर जाकर गहन छानबीन करने उपरान्त अपनी विस्तृत रिपोर्ट इस अदालत में प्रस्तुत की है। इस अदालत में क्षेत्रीय अभिकरण की रिपोर्ट का अवलोकन किया गया तथा पाया कि राजस्व रिकार्ड मोहाल सौन्दाड़ी में लिपिकीय त्रुटी के कारण गलती से प्रार्थी का नाम प्यारे लाल पुत्र मनीराम दर्ज हुआ है तथा शजरा नसब में जाति भी राजपूत दर्ज है जोकि प्रार्थी द्वारा प्रस्तुत साक्ष्यों एवं ब्यान स्थानीय वांशिदगानदेह के गलत है, जिसकी दुरुस्ती की जानी उचित है।

अतः उपरोक्त के मध्यनजर इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति/व्यक्तियों को उपरोक्त नाम व जाति की दुरुस्ती बारा कोई एतराज हो तो वह अपना एतराज असागतन व वकालतन मिति 13-09-2024 को इस अदालत में आकर प्रस्तुत कर सकता है तत्पश्चात् किसी भी व्यक्ति व व्यक्तियों का कोई एतराज स्वीकार नहीं किया जाएगा तथा मोहाल गांवसारी में इस्तादा भूमि में दर्ज प्रार्थी के नाम की दुरुस्ती नियमानुसार कर दी जावेगी।

आज मिति 27-08-2024 को हमारे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर ।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील चड़गांव, जिला शिमला (हि0प्र0)।

समक्ष सहायक समाहर्ता प्रथम श्रेणी, तहसील चड़गांव, जिला शिमला (हि0प्र0)

मुकद्दमा : हि0प्र0 भू-राजस्व अधिनियम की धारा 38 के तहत दुरुस्ती नाम बारा।

श्री विपन लाल पुत्र श्री छुंगल राम, निवासी गांव व डा0 गांवसारी, तहसील चड़गांव, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

दरखास्त हिमाचल प्रदेश भू-राजस्व अधिनियम की धारा 38(2)के तहत करने दुरुस्ती नाम मोहाल गांवसारी।

सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी के समक्ष श्री विपन लाल पुत्र श्री छुंगल राम, निवासी गांव व डा0 गांवसारी, तहसील चड़गांव, जिला शिमला (हि0प्र0) ने नाम दुरुस्ती हेतु मिसल मर्तब की है। प्रार्थी के मुताबिक मोहाल गांवसारी में ईस्तादा भूमि खाता खतौनी नं0 7/16 में उनका नाम विरप्पन लाल पुत्र छुंगल राम दर्ज हुआ है, जोकि प्रार्थी के मुताबिक गलत है। प्रार्थी का दावा है कि उनका असल नाम विपन लाल पुत्र छुंगल राम है। प्रार्थी ने अपने दावे की पुष्टि हेतु मिसल के साथ नकल परिवार रजिस्टर, शैक्षणिक दस्तावेज, आधार कार्ड व अन्य दस्तावेजों की छाया प्रतियां संलग्न कि है, उपरोक्त सभी दस्तावेजों में प्रार्थी का नाम विपन लाल ही दर्ज है। मिसल बराये छानबीन मौका क्षेत्रीय कानूनगो को भेजा गया था, क्षेत्रीय कानूनगो ने नियमानुसार मौका जात पर जाकर गहन छानबीन करने उपरान्त अपनी विस्तृत रिपोर्ट इस अदालत में प्रस्तुत की है। इस अदालत में क्षेत्रीय अभिकरण की रिपोर्ट का अवलोकन किया गया तथा पाया कि राजस्व रिकार्ड मोहाल गांवसारी में गलती से प्रार्थी का नाम विरप्पन लाल पुत्र छुंगल राम दर्ज हुआ है जोकि प्रार्थी द्वारा प्रस्तुत साक्ष्यों एवं ब्यान स्थानीय वांशिदगानदेह के गलत है, जिसकी दुरुस्ती की जानी उचित है।

अतः उपरोक्त के मध्यनजर इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति/व्यक्तियों को उपरोक्त व्यक्ति के नाम की दुरुस्ती बारा कोई एतराज हो तो वह अपना एतराज असागतन व वकालतन मिति 13-09-2024 को इस अदालत में आकर प्रस्तुत कर सकता है तत्पश्चात् किसी भी व्यक्ति व व्यक्तियों का कोई एतराज स्वीकार नहीं किया जाएगा तथा मोहाल गांवसारी में इस्तादा भूमि में दर्ज प्रार्थी के नाम की दुरुस्ती नियमानुसार कर दी जावेगी।

आज मिति 20-08-2024 को हमारे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील चड़गांव, जिला शिमला (हि0प्र0)

समक्ष सहायक समाहर्ता प्रथम श्रेणी, तहसील चड़गांव, जिला शिमला (हि0प्र0)

मुकद्दमा : हि0प्र0 भू-राजस्व अधिनियम की धारा 38 के तहत दुरुस्ती नाम बारा।

श्री बुद्धि सिंह पुत्र श्री रोशन लाल, निवासी गांव मंजवाड़ी, डा0 रोहल, तहसील चड़गांव, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

दरखास्त हिमाचल प्रदेश भू-राजस्व अधिनियम की धारा 38(2)के तहत करने दुरुस्ती जाति शजरा नस्ब/नाम मोहाल चिचवाड़ी।

सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी के समक्ष श्री बुद्धि सिंह पुत्र श्री रोशन लाल, निवासी गांव मंजवाड़ी, डा0 रोहल, तहसील चड़गांव, जिला शिमला (हि0प्र0) ने शजरा नस्ब में जाति की दुरुस्ती हेतु दरखास्त प्रस्तुत की है। प्रार्थी के मुताबिक मोहाल चिचवाड़ी में शजरा नस्ब में उनकी जाति कोली दर्ज हुई है, जोकि प्रार्थी के मुताबिक गलत है। प्रार्थी का दावा है कि उनके पिताजी मोहाल खशधार के मूल निवासी थे तथा वह कई वर्ष पूर्व मोहाल रोहल/चिचवाड़ी में आकर बस गये थे। मोहाल खशधार में उनकी जाति बाढ़ी दर्ज है जोकि प्रार्थी के मुताबिक उनकी सही जाति है। प्रार्थी का कहना है कि मोहाल चिचवाड़ी में उनकी गलती से जाति कोली दर्ज की गई है। जिसकी दुरुस्ती की जानी वाजिब है। प्रार्थी ने अपने दावे की पुष्टि हेतु मिसल के साथ नकल परिवार रजिस्टर, शजरा नस्ब मोहाल खशधार व अन्य दस्तावेज संलग्न किये हैं, जिनमें सभी में प्रार्थी की जाति बाढ़ी दर्शायी गई है। मिसल बराये छानबीन मौका क्षेत्रीय कानूनगो को भेजा गया था, क्षेत्रीय कानूनगो ने नियमानुसार मौका जात पर जाकर गहन छानबीन करने उपरान्त अपनी विस्तृत रिपोर्ट इस अदालत में प्रस्तुत की है। इस अदालत में क्षेत्रीय अभिकरण की रिपोर्ट का अवलोकन किया गया तथा पाया कि राजस्व रिकार्ड मोहाल चिचवाड़ी में गलती से शजरा नस्ब में प्रार्थी की जाती कोली दर्ज हुई है जोकि प्रार्थी द्वारा प्रस्तुत साक्ष्यों एवं ब्यान स्थानीय वांशिदगानदेह के गलत है, जिसकी दुरुस्ती की जानी उचित है।

अतः उपरोक्त के मध्यनजर इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति/व्यक्तियों को उपरोक्त व्यक्ति की जाती की दुरुस्ती बारा कोई एतराज हो तो वह अपना एतराज असालतन व वकालतन मिति 13-09-2024 को इस अदालत में आकर प्रस्तुत कर सकता है तत्पश्चात् किसी भी व्यक्ति व व्यक्तियों का कोई एतराज स्वीकार नहीं किया जाएगा तथा मोहाल गांवसारी में इस्तादा भूमि में दर्ज प्रार्थी के नाम की दुरुस्ती नियमानुसार कर दी जावेगी।

आज मिति 27-08-2024 को हमारे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील चड़गांव, जिला शिमला (हि0प्र0)।

समक्ष सहायक समाहर्ता प्रथम श्रेणी, तहसील चडगांव, जिला शिमला (हि0प्र0)

मुकद्दमा : हि0प्र0 भू-राजस्व अधिनियम की धारा 38 के तहत दुरुस्ती नाम बारा।

श्रीमती सन्दीशना देवी पुत्री श्री ज्ञान सिंह, गांव व डा0 चडगांव, तहसील चडगांव, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

दरखास्त हिमाचल प्रदेश भू-राजस्व अधिनियम की धारा 38(2)के तहत करने दुरुस्ती नाम मोहाल गांवसारी।

सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी के समक्ष श्रीमती सन्दीशना देवी पुत्री श्री ज्ञान सिंह, गांव व डा0 चडगांव, तहसील चडगांव, जिला शिमला (हि0प्र0) ने नाम दुरुस्ती हेतु मिसल मर्तब की है। प्रार्थिया के मुताबिक मोहाल चडगांव में ईस्तादा भूमि खाता खतौनी नं0 39/102 में उनका नाम सन्धीरा पुत्री ज्ञान सिंह दर्ज हुआ है, जोकि प्रार्थिया के मुताबिक गलत है। प्रार्थिया का दावा है कि उनका असल नाम सन्दीशना देवी पुत्री ज्ञान सिंह है। प्रार्थिया ने अपने दावे की पुस्टि हेतु मिसल के साथ नकल परिवार रजिस्टर, शैक्षणिक दस्तावेज, आधार कार्ड व अन्य दस्तावेजों की छाया प्रतियां संलग्न कि हैं, उपरोक्त सभी दस्तावेजों में प्रार्थिया का नाम सन्दीशना देवी दर्ज है। मिसल बराये छानबीन मौका क्षेत्रीय कानूनगो को भेजी गयी थी, क्षेत्रीय कानूनगो ने नियमानुसार मौका जात पर जाकर गहन छानबीन करने उपरान्त अपनी विस्तृत रिपोर्ट इस अदालत में प्रस्तुत की है। इस अदालत में क्षेत्रीय अभिकरण की रिपोर्ट का अवलोकन किया गया तथा पाया कि राजस्व रिकार्ड मोहाल चडगांव में गलती से प्रार्थिया का नाम सन्धीरा पुत्री ज्ञान सिंह दर्ज हुआ है जोकि प्रार्थिया द्वारा प्रस्तुत साक्ष्यों एवं ब्यान स्थानीय वांशिदगानदेह के गलत है, जिसकी दुरुस्ती की जानी उचित है।

अतः उपरोक्त के मध्यनजर इस इश्तहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति/व्यक्तियों को उपरोक्त व्यक्ति के नाम की दुरुस्ती बारा कोई एतराज हो तो वह अपना एतराज असालतन व वकालतन मिति 13-09-2024 को इस अदालत में आकर प्रस्तुत कर सकता है तत्पश्चात् किसी भी व्यक्ति व व्यक्तियों का कोई एतराज स्वीकार नहीं किया जाएगा तथा मोहाल चडगांव में इस्तादा भूमि में दर्ज प्रार्थिया के नाम की दुरुस्ती नियमानुसार कर दी जावेगी।

आज मिति 23-08-2024 को हमारे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील चडगांव, जिला शिमला (हि0प्र0)

समक्ष सहायक समाहर्ता प्रथम श्रेणी, तहसील चडगांव, जिला शिमला (हि0प्र0)

मुकद्दमा : हि0प्र0 भू-राजस्व अधिनियम की धारा 38 के तहत दुरुस्ती नाम बारा।

श्रीमती श्याम प्यारी पुत्री श्री अर्जुन दास, गांव बखोर, डा0 गुशाली, तहसील चडगांव, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

दरखास्त हिमाचल प्रदेश भू-राजस्व अधिनियम की धारा 38(2)के तहत करने दुरुस्ती नाम मोहाल धगोली।

सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी के समक्ष श्रीमती श्याम प्यारी पुत्री श्री अर्जुन दास, गांव बखोर, डा0 गुशाली, तहसील चढगांव, जिला शिमला (हि0प्र0) ने नाम दुरुस्ती हेतु मिसल मर्तब की है। प्रार्थिया के मुताबिक मोहाल धगोली में ईस्तादा भूमि खाता खतौनी नं0 102/271 में उनका नाम गुडडी पुत्री अर्जन दास दर्ज हुआ है, जोकि प्रार्थिया के मुताबिक गलत है। प्रार्थिया का दावा है कि उनका असल नाम श्याम प्यारी पुत्री अर्जन दास है। प्रार्थिया ने अपने दावे की पुष्टि हेतु मिसल के साथ नकल परिवार रजिस्टर, शैक्षणिक दस्तावेज, आधार कार्ड व अन्य दस्तावेजों की छाया प्रतियां संलग्न कि हैं, उपरोक्त सभी दस्तावेजों में प्रार्थिया का नाम श्याम प्यारी दर्ज है। इसके इलावा प्रार्थिया ने मोहाल बखोरा व जाबल में भी ईस्तादा भूमि के नकल जमाबंदी भी मिसल के साथ संलग्न की जिनमें प्रार्थिया का नाम श्याम प्यारी सही दर्ज है। मिसल बराये छानबीन मौका क्षेत्रीय कानूनगो को भेजी गयी थी, क्षेत्रीय कानूनगो ने नियमानुसार मौका जात पर जाकर गहन छानबीन करने उपरान्त अपनी विस्तृत रिपोर्ट इस अदालत में प्रस्तुत की है। इस अदालत में क्षेत्रीय अभिकरण की रिपोर्ट का अवलोकन किया गया तथा पाया कि राजस्व रिकार्ड मोहाल धगोली में गलती से प्रार्थिया का नाम गुडडी पुत्री अर्जन दास दर्ज हुआ है जोकि प्रार्थिया द्वारा प्रस्तुत साक्ष्यों एवं ब्यान स्थानीय वांशिदगानदेह के गलत है, जिसकी दुरुस्ती की जानी उचित है।

अतः उपरोक्त के मध्यनजर इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति/व्यक्तियों को उपरोक्त नाम की दुरुस्ती बारा कोई एतराज हो तो वह अपना एतराज असालतन व वकालतन मिति 13-09-2024 को इस अदालत में आकर प्रस्तुत कर सकता है तत्पश्चात किसी भी व्यक्ति व व्यक्तियों का कोई एतराज स्वीकार नहीं किया जाएगा तथा मोहाल धगोली में ईस्तादा भूमि में दर्ज प्रार्थिया के नाम की दुरुस्ती नियमानुसार कर दी जावेगी।

आज मिति 23-08-2024 को हमारे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील चढगांव, जिला शिमला (हि0प्र0)।

समक्ष सहायक समाहर्ता प्रथम श्रेणी, तहसील चढगांव, जिला शिमला (हि0प्र0)

मुकद्दमा : हि0प्र0 भू-राजस्व अधिनियम की धारा 38 के तहत दुरुस्ती नाम बारा।

श्रीमती बांका देवी पुत्री श्री चेत राम, गांव टिक्करी, डा0 टिक्करी, तहसील चढगांव, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

दरखास्त हिमाचल प्रदेश भू-राजस्व अधिनियम की धारा 38(2)के तहत करने दुरुस्ती नाम मोहाल जाबल।

सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी के समक्ष श्रीमती बांका देवी पुत्री श्री चेत राम, गांव टिक्करी, डा0 टिक्करी, तहसील चढगांव, जिला शिमला (हि0प्र0) ने नाम दुरुस्ती हेतु मिसल मर्तब की है। प्रार्थिया के मुताबिक मोहाल जाबल में ईस्तादा भूमि खाता खतौनी नं0 150/283 में उनका नाम वाका देई पुत्री चेत राम दर्ज हुआ है, जोकि प्रार्थिया के मुताबिक गलत है। प्रार्थिया का दावा है कि उनका असल नाम बांका देवी पुत्री चेत राम है। प्रार्थिया ने अपने दावे की पुष्टि हेतु मिसल के साथ नकल परिवार रजिस्टर, शैक्षणिक दस्तावेज, आधार कार्ड व अन्य दस्तावेजों की छाया प्रतियां संलग्न कि हैं, उपरोक्त सभी दस्तावेजों में

प्रार्थिया का नाम बांका देवी दर्ज है। मिसल बराये छानबीन मौका क्षेत्रीय कानूनगो को भेजी गयी थी, क्षेत्रीय कानूनगो ने नियमानुसार मौका जात पर जाकर गहन छानबीन करने उपरान्त अपनी विस्तृत रिपोर्ट इस अदालत में प्रस्तुत की है। इस अदालत में क्षेत्रीय अभिकरण की रिपोर्ट का अवलोकन किया गया तथा पाया कि राजस्व रिकार्ड मोहाल जाबल में गलती से प्रार्थिया का नाम वाका देई पुत्री चेत राम दर्ज हुआ है जोकि प्रार्थिया द्वारा प्रस्तुत साक्ष्यों एवं ब्यान स्थानीय वांशिदगानदेह के गलत है, जिसकी दुरुस्ती की जानी उचित है।

अतः उपरोक्त के मध्यनजर इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति/व्यक्तियों को उपरोक्त नाम की दुरुस्ती बारा कोई एतराज हो तो वह अपना एतराज असालतन व वकालतन मिति 20-09-2024 को इस अदालत में आकर प्रस्तुत कर सकता है तत्पश्चात् किसी भी व्यक्ति व व्यक्तियों का कोई एतराज स्वीकार नहीं किया जाएगा तथा मोहाल जाबल में इस्तादा भूमि में दर्ज प्रार्थिया के नाम की दुरुस्ती नियमानुसार कर दी जावेगी।

आज मिति 31-07-2024 को हमारे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील चड़गांव, जिला शिमला (हि0प्र0)।

समक्ष सहायक समाहर्ता प्रथम श्रेणी, तहसील चड़गांव, जिला शिमला (हि0प्र0)

मुकद्दमा : हि0प्र0 भू-राजस्व अधिनियम की धारा 38 के तहत दुरुस्ती नाम बारा।

श्री बांका राम पुत्र श्री रेसमू, निवासी गांव व डा0 गांवसारी, तहसील चड़गांव, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

दरखास्त हिमाचल प्रदेश भू-राजस्व अधिनियम की धारा 38(2)के तहत करने दुरुस्ती नाम मोहाल जाबल।

सर्वसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरी के समक्ष श्री बांका राम पुत्र श्री रेसमू, निवासी गांव व डा0 गांवसारी, तहसील चड़गांव, जिला शिमला (हि0प्र0) ने नाम दुरुस्ती हेतु मिसल मर्तब की है। प्रार्थी के मुताबिक मोहाल गांवसारी में इस्तादा भूमि खाता खतौनी नं0 185/153 में उनका नाम बांकू पुत्र रेसमू दर्ज हुआ है, जोकि प्रार्थी के मुताबिक गलत है। प्रार्थी का दावा है कि उनका असल नाम बांका राम पुत्र रेसमू है। प्रार्थी ने अपने दावे की पुष्टि हेतु मिसल के साथ नकल परिवार रजिस्टर, शैक्षणिक दस्तावेज, आधार कार्ड व अन्य दस्तावेजों की छाया प्रतियां संलग्न कि हैं, उपरोक्त सभी दस्तावेजों में प्रार्थी का नाम बांका राम दर्ज है। मिसल बराये छानबीन मौका क्षेत्रीय कानूनगो को भेजी गयी थी, क्षेत्रीय कानूनगो ने नियमानुसार मौका जात पर जाकर गहन छानबीन करने उपरान्त अपनी विस्तृत रिपोर्ट इस अदालत में प्रस्तुत की है। इस अदालत में क्षेत्रीय अभिकरण की रिपोर्ट का अवलोकन किया गया तथा पाया कि राजस्व रिकार्ड मोहाल गांवसारी में गलती से प्रार्थी का नाम बांकू पुत्र रेसमू दर्ज हुआ है जोकि प्रार्थी द्वारा प्रस्तुत साक्ष्यों एवं ब्यान स्थानीय वांशिदगानदेह के गलत है, जिसकी दुरुस्ती की जानी उचित है।

अतः उपरोक्त के मध्यनजर इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति/व्यक्तियों को उपरोक्त नाम की दुरुस्ती बारा कोई एतराज हो तो वह अपना एतराज असालतन व वकालतन मिति 13-09-2024 को इस अदालत में आकर प्रस्तुत कर सकता है तत्पश्चात् किसी भी व्यक्ति व व्यक्तियों का कोई एतराज स्वीकार नहीं किया जाएगा तथा मोहाल गांवसारी में इस्तादा भूमि में दर्ज प्रार्थी के नाम की दुरुस्ती नियमानुसार कर दी जावेगी।

आज मिति 27-08-2024 को हमारे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित / -
सहायक समाहर्ता प्रथम श्रेणी,
तहसील चड़गांव, जिला शिमला (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

1. Sh. Sanjay Kumar Garg aged 55 years D.O.B. 28-01-1969 s/o Sh. Brij Mohan Garg, r/o Uncha Parwanoo, Sub- Tehsil Parwanoo, District Solan (H.P.).
2. Smt. Sawrn Kanta aged 48 years D.O.B. 08-12-1976 d/o Sh. Nathu Ram, r/o Village Bada Gaon, Tehsil Kumarsain, District Shimla (H.P.).

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Sanjay Kumar Garg s/o Sh. Brij Mohan Garg, r/o Uncha Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.) (Bride Groom) & Ms. Sawrn Kanta d/o Sh. Nathu Ram, r/o Village Bada Gaon, Tehsil Kumarsain, District Shimla (H.P.) at present Smt. Sawrn Kanta w/o Sh. Sanjay Kumar Garg s/o Sh. Brij Mohan Garg, r/o Uncha Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 24-02-2024 that they solemnized their marriage with each other on 12-09-1996. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 27-09-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 27-08-2024 under my hand and seal of the Court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer,
Kasauli, District Solan (H.P.)**

1. Sh. Dhruv Gupta aged 32 years D.O.B. 07-09-1991 s/o Sh. Ram Kumar Gupta, r/o MIG-175-176-177, Sector 4, Parwanoo, Sub- Tehsil Parwanoo, District Solan (H.P.).
2. Smt. Kriti Aggarwal aged 32 years D.O.B. 09-11-1991 d/o Sh. Rakesh Aggarwal, r/o H. No.-8, Rajapark, Ambala Cantt., HR.

Versus

General Public

Notice under section 15 of the Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Sh. Dhruv Gupta s/o Sh. Ram Kumar Gupta, r/o MIG-175-176-177, Sector 4, Parwanoo, Sub-Tehsil Parwanoo, District Solan (H.P.) (Bride Groom) & Ms. Kriti Aggarwal d/o Sh. Rakesh Aggarwal, r/o H. No. -8, Rajapark, Ambala Cantt., HR at present Smt. Kriti Aggarwal w/o Sh. Dhruv Gupta aged s/o Sh. Ram Kumar Gupta, r/o MIG-175-176-177, Sector 4, Parwanoo, Sub- Tehsil Parwanoo, District Solan (H.P.) for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 30-05-2024 that they solemnized their marriage with each other on 20-08-2021. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 27-09-2024, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 27-08-2024 under my hand and seal of the Court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kasauli, District Solan (H.P.)*

**In the Court of Sh. Multan Singh Banyal, Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.)**

In the matter of:

Sh. Dinesh s/o Late Sh. Daya Ram, r/o Village Ber, P.O. Chambaghat, Tehsil & Distt. Solan (H.P.)
..Applicant.

Versus

General Public

..Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Sh. Dinesh s/o Late Sh. Daya Ram, r/o Village Ber, P.O. Chambaghat, Tehsil & Distt. Solan (H.P.) has moved an application before the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of his date of birth *i.e.* 25-10-1996 and place of birth is at Village Ber, P.O. Chambaghat, Tehsil & Distt. Solan (H.P.) but his date of birth could not be entered in the record of Gram Panchayat Parag, Tehsil & Distt. Solan (H.P.).

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Sh. Dinesh s/o Late Sh. Daya Ram may submit their objections in writing or appear in person in this court on or before 02-10-2024 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 2nd day of September, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan (H.P.).

**In the Court of Executive Magistrate (Naib-Tehsildar), Baddi,
District Solan, Himachal Pradesh**

Case No.

05/2024

Date of Institution

02-08-2024

Date of Decision

22-09-2024

Sh. Surjeet Kumar s/o Shri Pyare Lal, r/o Village Balyana, Tehsil Baddi, District Solan, Himachal Pradesh.

Versus

General Public through Gram Panchayat Barotiwala, Tehsil Baddi, District Solan, Himachal Pradesh.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Sh. Surjeet Kumar s/o Shri Pyare Lal, r/o Village Balyana, Tehsil Baddi, District Solan, Himachal Pradesh has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 stating therein that his daughter namely Payal d/o Sh. Surjeet Kumar born on 26-04-2009 at Village Balyana, Tehsil Baddi, District Solan, Himachal Pradesh but her birth could not be entered in the record of Gram Panchayat Barotiwala, within stipulated period. He prayed for issuing necessary orders to the Gram Panchayat Barotiwala for entering the same in the records.

Therefore, by this proclamation, the general public is hereby informed that any person having objection regarding the birth and name of Payal d/o Sh. Surjeet Kumar may file their objections in this court on or before 22-09-2024 failing which no objection shall be entertained .

Given under my hand and seal of the court on this 18th day of August, 2024.

Seal.

Sd/-
Executive Magistrate (N. Tehsildar),
Baddi, District Solan (H. P.).

**In the Court of Executive Magistrate (Naib-Tehsildar), Baddi,
District Solan, Himachal Pradesh**

Case No.

06/2024

Date of Institution

02-08-2024

Date of Decision

25-9-2024

Sh. Chaman Lal s/o Shri Krishan Lal, r/o Village Thana, Tehsil Baddi, District Solan, Himachal Pradesh.

Versus

General Public: through Gram Panchayat Thana, Tehsil Baddi, District Solan, Himachal Pradesh.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Sh. Chaman Lal s/o Shri Krishan Lal, r/o Village Thana, P.O. Thana, Tehsil Baddi, District Solan, Himachal Pradesh has filed an application under section 13(3) of the Birth & Death Registration Act, 1969 stating therein that his daughter namely Mehak Thakur born on 21-12-2015 at Thana, Tehsil Baddi, District Solan, Himachal Pradesh but her birth could not be entered in the record of Gram Panchayat Thana, within stipulated period. He prayed for issuing necessary orders to the Gram Panchayat Thana, District Solan, Himachal Pradesh for entering the same in the records.

Therefore, by this proclamation, the general public is hereby informed that any person having objection regarding the birth of namely Mehak Thakur d/o Sh. Chaman Lal may file their objections in this court on or before 25-09-2024 failing which no objection shall be entertained .

Given under my hand and seal of the court on this 27th day of August, 2024.

Seal.

Sd/-

*Executive Magistrate (N. Tehsildar),
Baddi, District Solan (H. P.).*

**In the Court of Executive Magistrate (Naib-Tehsildar), Baddi,
District Solan, Himachal Pradesh**

Case No.
08/2024

Date of Institution
03-08-2024

Date of Decision
21-9-2024

Sh. Jaswinder Singh s/o Shri Pyara Lal, r/o Village Balyana, Tehsil Baddi, District Solan, Himachal Pradesh.

Versus

General Public through Gram Panchayat Barotiwala, Tehsil Baddi, District Solan, Himachal Pradesh.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Sh. Jaswinder Singh s/o Shri Pyara Lal, r/o Village Balyana, P.O. Barotiwala, Tehsil Baddi, District Solan, Himachal Pradesh has filed an application under section 13(3) of Birth & Death Registration Act, 1969 stating therein that his daughter namely Priyanka d/o Sh. Jaswinder Singh born on 01-06-2009 at Village Balyana, , P.O. Barotiwala, Tehsil Baddi, District Solan, Himachal Pradesh but her birth could not be entered in the record of Gram Panchayat Barotiwala, within stipulated period. He prayed for issuing necessary orders to the Gram Panchayat Barotiwala for entering the same in the records.

Therefore, by this proclamation, the general public is hereby informed that any person having objection regarding the birth and name of Priyanka d/o Sh. Jaswinder Singh may file their objections in this court on or before 21-09-2024 failing which no objection shall be entertained .

Given under my hand and seal of the court on this 18th day of August, 2024.

Seal.

Sd/-
*Executive Magistrate (N. Tehsildar),
Baddi, District Solan (H. P.).*

**In the Court of Executive Magistrate (Naib-Tehsildar), Baddi,
District Solan, Himachal Pradesh**

Case No.
09/2024

Date of Institution
03-08-2024

Date of Decision
22-9-2024

Sh. Salig Ram s/o Shri Rati Ram, r/o Village Upper Bated Satiwala, Tehsil Baddi, District Solan, Himachal Pradesh.

Versus

General Public through Gram Panchayat Barotiwala, Tehsil Baddi, District Solan, Himachal Pradesh.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Sh. Salig Ram s/o Shri Rati Ram, r/o Village Upper Bated Satiwala, Tehsil Baddi, District Himachal Pradesh has filed an application under section 13(3) of Birth & Death Registration Act, 1969 stating therein that his daughter namely Manju d/o Sh. Salig Ram born on 13-01-1987 at Village Upper Bated Satiwala, Tehsil Baddi, District Solan, Himachal Pradesh but her birth could not be entered in the record of Gram Panchayat Barotiwala, within stipulated period. He prayed for issuing necessary orders to the Gram Panchayat Barotiwala for entering the same in the records.

Therefore, by this proclamation, the general public is hereby informed that any person having objection regarding the birth and name of Manju d/o Sh. Salig Ram may file their objections in this court on or before 22-09-2024 failing which no objection shall be entertained .

Given under my hand and seal of the court on this 18th day of August, 2024.

Seal.

Sd/-
*Executive Magistrate (N. Tehsildar),
Baddi, District Solan (H. P.).*

**In the Court of Executive Magistrate (Naib-Tehsildar), Baddi,
District Solan, Himachal Pradesh**

Case No.
07/2024

Date of Institution
03-08-2024

Date of Decision
22-9-2024

Smt. Mamta w/o Shri Devraj, r/o Village Thana, Tehsil Baddi, District Solan, Himachal Pradesh.

Versus

General Public through Gram Panchayat Thana, Tehsil Baddi, District Solan, Himachal Pradesh.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Smt. Mamta w/o Shri Devraj, r/o Village Thana, Tehsil Baddi, District Solan, Himachal Pradesh has filed an application under section 13(3) of Birth & Death Registration Act, 1969 stating therein that his son namely Sujal Kumar s/o Sh. Devraj born on 18-07-2007 at Village Thana, Tehsil Baddi, District Solan, Himachal Pradesh but her birth could not be entered in the record of Gram Panchayat Thana, within stipulated period. He prayed for issuing necessary orders to the Gram Panchayat Thana for entering the same in the records.

Therefore, by this proclamation, the general public is hereby informed that any person having objection regarding the birth and name of Sujal Kumar s/o Devraj may file their objections in this court on or before 21-09-2024 failing which no objection shall be entertained .

Given under my hand and seal of the court on this 18th day of August, 2024.

Seal.

Sd/-
*Executive Magistrate (N. Tehsildar),
Baddi, District Solan (H. P.).*

